

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 22
CP (IB) No. 96/Chd/Pb/2019**

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Crop Care Pesticides (I) Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Keyline Crop Science Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. G.S. Sarin, Practising Company Secretary for the petitioner-operational creditor.

Ms. Pridhi Singla, Proxy counsel for Mr. Nahush Jain, Advocate for respondent-corporate debtor.

It is stated by learned proxy counsel for the respondent-corporate debtor that written submissions have not been filed. Let the same be filed within one week with copy in advance to the counsel opposite. Last opportunity is granted for filing the same. List on 20.12.2022 for arguments.

SD/-

(Subrata Kumar Dash)
Member (Technical)

SD/-

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022
DS